

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/C of Principal Sessions Court**

Thursday, the 25th day of November, 2021

Cr.L.M.P.No. 20498/2021

in

P-5 MKB Nagar P.S. Crime No. 1300/2021

Mohanbabu

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5 MKB Nagar Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. Ilayaraja Kandasamy, S. Hariprasad, A. Mageshwari, Counsel for the petitioner and of CPP for respondent, and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 7.11.2021 for the offence punishable under Section 294(b), 323, 341, 397 and 506(ii) IPC in Crime No. 1300/2021 on the file of the respondent police, seeks bail.
2. Heard both sides.
3. Learned counsel for the petitioner submits that the petitioner is innocent. He is no way connected with the alleged offence. False case has been foisted on him only for statistical purpose. This petitioner is a psychiatric patient and undergoing medical treatment with the Institute of Mental Health from 23.3.2019. He is in custody from 7.11.2021 and prays for granting bail.
4. The case of the prosecution is that this petitioner along with other accused waylaid the defacto complainant and demanded money from him. On his refusal, they forcibly taken away cash Rs.800/- from him at knife point.

5. According to CPP, this petitioner has no bad antecedents.

6. No previous case is reported against the petitioner. He is in custody for the past 19 days. Period for taking custodial interrogation is over. Major portion of investigation might have been completed by this time. Considering the above facts and the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open court.

**I Additional Sessions Judge
I/c of Principal Sessions Court**

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Chengalpattu.

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Crl.M.P.No. 20498/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/C of Principal Sessions Court**

Thursday, the 25th day of November, 2021

Crl.M.P.No. 20866/2021

in

S.C.No. 130/2021

(on the file of XVIII Additional Sessions Judge, Chennai)

Thanga @ Chandran

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
G-2 Periyamedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. Nathan and Associates, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 20.10.2021 on execution of NBW for the offence punishable under Section 341, 294(b), 324, 307, 302 r/w 34 IPC in S.C.No. 130/2021 on the file of XVIII Additional Sessions Judge, Chennai , seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner has been in custody for more than one month. Due to his illness, he was unable to appear before the trial court and therefore, NBW was issued against him on 9.8.2021. His absence is neither wilful nor wanton. Co-accused was already granted bail by this court. Petitioner undertakes hereafter he will appear before the trial court regularly and prays for granting bail.

4. On the other hand, learned CPP submits now the case is pending at trial stage. NBW was issued against the petitioner on 9.8.2021 and it was executed on 20.10.2021. If he is released on bail, there is every possibility of his abscondence. Hence, he objects the grant of bail.

5. This petitioner has been in custody for more than one month. Considering the duration of custody and stage of the case, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs. 10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVIII Additional Sessions Judge, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the said Court daily at 10.30 a.m. for 15 days.

(c) the petitioner shall not tamper with evidence or witness during trial.

(d) the petitioner shall not abscond during trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me in open court today.

Sd/- T. Chandrasekaran,
I Additional Sessions Judge
I/c of Principal Session Court

Copies to:

1. XVIII Additional Sessions Judge, Chennai.
2. Superintendent, Central Prison, Puzhal, Chennai.

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Crl.M.P.No. 20866/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/C of Principal Sessions Court**

Thursday, the 25th day of November, 2021

Crl.M.P.No. 20932/2021

in

B-1 North Beach P.S. Crime No. 1540/2021

S. Karthick

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
B-1 North Beach Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. J. Nandagopal, C. Balaji, M. Dinesh, G. Jeevitha, Counsel for the petitioner and of CPP for respondent, and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 3.11.2021 for the offence punishable under Section 408, 465, 468, 471 and 420 IPC in Crime No. 1540/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that this petitioner is no way connected with the alleged offence. The allegation made against the petitioner is totally false. Admittedly, this petitioner worked as a Manager in the City Transport Syndicate Pvt. Ltd. for 21 years in Air Freight Department. Thereafter, he resigned his job and started a new company in the name and style of City Transports Syndicate Pvt. Ltd., But, the managing director of the above said company warned this petitioner to close the company started by him. For which, this petitioner refused. Hence, this false complaint has been lodged against him. The petitioner is in custody from 3.11.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner being the Account Manager of the defacto company, swindled more than Rs.11 lakhs from its customers. The misappropriation was detected during annual auditing and found that this petitioner diverted the amounts to his company's bank account Number with intention to cheat the defacto complainant's company.

5. According to CPP, huge amount has been cheated by this petitioner. Investigation is underway. If the petitioner is released on bail, he will tamper the evidence. Hence, he objects the grant of bail.

6. On perusal of the records, it appears that the defacto complainant company doing business of export the cargo coming from Thiruppur and it has its head office at Mumbai and and other branches situates in Delhi and Thiruppur in Tamil Nadu. The entire accounts of the company was monitored by its head office situated at Mumbai. While auditing, it came to light some amount are long pending outstanding. When it was questioned the concerned person/the petitioner herein, who works in the said company as Account Manager, it reveals that he swindled more than 11 lakhs of the defacto company's amount. Further, the company started by this petitioner in the name of City Transports Syndicate Pvt. Ltd., itself would go to show the cheating intention of the petitioner. Investigation is going on. Releasing the petitioner at this stage is not conducive for investigation. Under such circumstances, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today in the open court.

Sd/- T. Chandrasekaran,
I Additional Sessions Judge
I/c of Principal Sessions Court

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/C of Principal Sessions Court**

Thursday, the 25th day of November, 2021

Crl.M.P.No. 21033/2021

in

J-7 Velchery P.S. Crime No. 959/2021

Manikandan @ Naalumani

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
J-7 Velachery Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. A.N. Sivavelu, Counsel for the petitioner and of CPP for respondent, and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 27.10.2021 for the offence punishable under Section 397 IPC in Crime No. 959/2021 on the file of the respondent police, seeks bail.
2. Heard both sides.
3. Learned counsel for the petitioner submits that the petitioner is innocent. He has been falsely implicated in this case. He was not at all present at the scene of occurrence. Co-accused were granted bail by the Hon'ble High Court in Crl.O.P.Nos. 21914 and 22002/2021 dated 22.11.2021. This petitioner is in custody for the past 28 days. Investigation is almost completed and prays for granting bail.
4. The case of the prosecution is that the defacto complainant is running a Unisex Spa at Velachery. On 26.10.2011, eight persons came to his shop and assaulted his employees and robbed Rs.3000/- and 4 cell phones from the employees. Hence, the complaint.
5. According to CPP, injured were discharged from the hospital and that the properties involved in this case has been recovered and also the petitioner has no bad antecedents.

6. No previous case is reported against the petitioner. It is reported by the CPP that injured were discharged from the hospital and that the properties involved in this case has been recovered. Co-accused were granted bail by the Hon'ble High Court on 22.11.2021. The petitioner is in custody for more than three weeks. Period for taking custodial interrogation is over. Considering the above facts and the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police every Saturday at 10.30 a.m. for a period of 12 weeks and thereafter, as and when required for interrogation.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open court.

Sd/- T. Chandrasekaran,
I Additional Sessions Judge
I/c of Principal Sessions Court

Copy to :

1. The XVIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Saidapet, Chennai.

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Crl.M.P.No. 21033/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/C of Principal Sessions Court
Thursday, the 25th day of November, 2021

CrI.M.P.No. 21040/2021

in

PRC No. 136/2021

(on the file of V Metropolitan Magistrate, Egmore, Chennai)

in

K-3 Aminjikai P.S. Crime No. 72/2021

Chellappan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-3 Aminjikai Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s. M. Hussaini Basha, I. Gowri Shankar, Shaik Abu Thahir, Counsel for the petitioner and of CPP for respondent, and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 1.3.2021 for the offence punishable under Section 307, 302 IPC @ 380, 511, 307, 302 IPC @ 120(B), 380, 511, 307, 302 IPC in Crime No. 72/2021 on the file of the respondent police, seeks bail. The counsel for the petitioner further submits that charge sheet has been filed u/s. 120(B), 392, 453, 455, 459, 393, 397, 394, 302, 454, 392 r/w 109 IPC and numbered as PRC No.136/2021 on the file of V Metropolitan Magistrate, Egmore, Chennai.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner has been in custody for more than 8 months. He was detained under Act 14/1982 and now the detention order as against the petitioner has been set aside by the Hon'ble High Court in HCP No. 1029/2021 dated 22.11.2021. This petitioner is ready to abide by any condition that may be imposed on him and prays for granting bail.

4. The case of the prosecution is that it is a case of brutal murder. This petitioner along with other accused conspired together and attacked the defacto complainant and her mother with knife. In which, the defacto complainant's mother died.

5. Learned CPP submits that charge sheet has been filed in this case and the detention order as against the petitioner was set aside by the Hon'ble High Court and he does not raise any serious objection.

6. Considering the fact that the detention order as against the petitioner has been set aside by the Hon'ble High Court and the duration of custody of the petitioner, this Court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the said Court daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open court.

Sd/- T. Chandrasekaran,
I Additional Sessions Judge
I/c of Principal Sessions Court

Copy to :

1. The V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Thursday, the 25th day of November, 2021**

Crl.M.P.No.21125/2021

in

E.1, Mylapore P.S. Crime No.1058/2021

Ajith Kumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
E.1, Mylapore Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. K. Nithya and S. Prakash, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner who was arrested on 8.10.2021 for the offences punishable under Section 294(b), 336, 397 and 506(ii) IPC in Crime No.1058/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. The petitioner is in custody from 8.10.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with another accused came to Petrol Bunk in a two wheeler and after filling petrol refused to pay money, that on demand by the staff, the accused at knife point robbed Rs.200/- from him. However, he submits that the petitioner has no previous case.

5. The petitioner has been in custody for more than 1 ½ months. According to learned CPP, this petitioner has no previous case. Considering the same and the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

Sd/- T. Chandrasekaran,
I Additional Sessions Judge
I/c. of Principal Sessions Court

Copy to :

1. Learned XVIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai

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CrI.M.P.No.21125/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Thursday, the 25th day of November, 2021**

Crl.M.P.No.20534/2021

in

B.1, North Beach P.S. Cr.No.1555/2021

1. S. Dhiyagu
2. K. Lokesh

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
B.1, North Beach Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. M. Rajasekaran, R. Sabarirajan, Counsel for the petitioners and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioners, who apprehend arrest at the hands of the respondent police, for the alleged offence u/s.294(b), 324, 427, 506(ii) IPC in Cr.No.1555/2021 on the file of the respondent police, seeks anticipatory bail.

2. Heard both sides.

3. Counsel for the petitioner present. Learned CPP submitted that both the petitioners/A1 and A2 were arrested by the respondent police. Hence, the petition is dismissed.

Delivered by me today in the open Court.

Sd/- T. Chandrasekaran,
**I Additional Sessions Judge
I/c. of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Thursday, the 25th day of November, 2021**

CrI.M.P.No.21055/2021

in

C.3, Sevenwells P.S. Cr.No.1201/2021

M. Murugan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
C.3, Sevenwells Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. J. Karunanithi, T.G. Govindaraj, Counsel for the petitioner and of CPP for respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest at the hands of the respondent police, for the alleged offence u/s. 341, 294(b), 324, 506(ii) IPC in Cr.No.1201/2021 on the file of the respondent police, seeks anticipatory bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. Petitioner's name does not find a place in the FIR. Based on the confession statement of the co-accused, this petitioner has been falsely implicated in this case. Injured has been discharged from the hospital. Arrested accused already enlarged on bail. Hence, prays for granting anticipatory bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused assaulted the defacto complainant and caused injuries. However, he submits that the victim has been discharged from the hospital and the petitioner has no previous case.

5. Petty quarrel between the parties. Except Sec.506(ii) IPC other offences are bailable. Injured has been discharged from the hospital and the arrested accused are already enlarged on bail. According to learned CPP, this petitioner has no previous case.

Considering the above facts, this court is inclined to grant anticipatory bail to the petitioner on condition.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the learned VIII Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. for a period of two weeks.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today in the open Court.

Sd/- T. Chandrasekaran,
I Additional Sessions Judge
I/c. of Principal Sessions Court

Copies to:

1. Learned VIII Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, C.3, Sevenwells Police Station, Chennai.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Thursday, the 25th day of November, 2021**

CrI.M.P.No.21056/2021

in

CrI.M.P.No.18784/2021

in

S.C.No.112/2015

(on the file of II Additional Sessions Court, Chennai)

in

D.3, Ice House P.S. Cr.No.2191/2014

Sivaraman

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
D.3, Ice House Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. VSS Ramkumar, C. Jayalakshmi, Reena Mohanasundaram, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.18784/2021, dt:25.10.2021.

2. Heard both sides.

3. The petitioner was granted bail by this court in CrI.M.P.No.18784/2021 on 25.10.2021 for the offence u/s.302 r/w. 34 IPC with some conditions. One such condition is that the petitioner shall appear before the II Additional Session Court, Chennai daily at 10.30 a.m. until further orders.

4. Learned counsel for the petitioner submits that the petitioner was summoned by the II Additional Sessions Court, Chennai u/s.319 Cr.P.C., and on the basis of the evidence of PW1, he has been implicated in this case as A3. He was granted bail by this court on 25.10.2021 and after release he is regularly appeared before the trial court. He is the only bread winner of his family. Hence, prays to relax the condition.

5. According to learned CPP, the petitioner has complied the condition only for 11 days. Considering the submission of the learned CPP, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the II Additional Sessions Court, Chennai once in a week, on every Monday at 10.30 a.m. until further orders.

Delivered by me today in the open Court.

Sd/- T. Chandrasekaran,
I Additional Sessions Judge
I/c. of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Thursday, the 25th day of November, 2021**

Crl.M.P.No.21057/2021

in

Crl.M.P.No.15425/2021

in

Crl.M.P.No.12684/2021

in

S.C.No.429/2013

(on the file of VI Additional Sessions Court, Chennai)

in

P.2, Otteri P.S. Cr.No.802/2009

Appunu @ Jayakumar

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
P.2, Otteri Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. D. Muthu, S. Rajesh, M. Dinesh, G. Jeevitha, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.15425/2021, dt:8.9.2021.

2. Heard both sides.

3. The petitioner was granted bail by this court in Crl.M.P.No.12684/2021 on 4.8.2021 with some conditions. One such condition is that the petitioner shall appear before the VI Additional Sessions Court, Chennai daily at 10.30 a.m. until further orders. Subsequently on petition, the said condition was modified to appear before the said Court

once in week on every Monday at 10.30 a.m. until further orders vide CrI.M.P.No.15425/21, dated 8.9.2021.

4. According to learned CPP, the petitioner has complied the modified condition once in a week regularly without fail. In view of the submission of learned CPP and the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition relaxed in toto.

Delivered by me today in the open Court.

Sd/- T. Chandrasekaran,

**I Additional Sessions Judge
I/c. of Principal Sessions Court**

nmk

THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Thursday, the 25th day of November, 2021**

CrI.M.P.No.21058/2021

in

CrI.M.P.No.13549/2020

in

S.C.No.279/2019

(on the file of learned Sessions Judge, Mahila Court, Chennai)

in

N.1, Royapuram P.S. Cr.No.1597/2018

Tamilselvan

... Petitioner/Accused.

vs.

State by
The Inspector of Police,
N.1, Royapuram Police Station,
Chennai.

... Respondent/Complainant.

This petition is coming on this day before me for hearing in the presence of M/s. M. Illiyas, A. Venkateswara Babu, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following,

ORDER

1. Petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.13549/2020, dt:17.12.2020.

2. Heard both sides.

3. The petitioner was granted bail by this court in CrI.M.P.No.13549/2020 on 17.12.2020 with some conditions. One such condition is that the petitioner shall appear before the learned Sessions Judge, Mahila Court, Chennai daily at 10.30 a.m. until further orders.

4. According to learned CPP, the petitioner has complied the condition for more than 10 months from 8.1.2021 to till date. In view of the submission of learned CPP and the period of compliance, this court is inclined to relax the condition.

5. Petition is allowed. Condition relaxed in toto.

Delivered by me today in the open Court.

Sd/- T. Chandrasekaran,
I Additional Sessions Judge
I/c. of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
I/c. of Principal Sessions Court
Thursday, the 25th day of November, 2021**

Crl.M.P.No.21128/2021

in

P.3, Vyasarpadi P.S. Cr.No.903/2021

Vengaiyan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P.3, Vyasarpadi Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing in the presence of M/s. A. Murugavel, R. Kothandan, Counsel for the petitioner and of CPP for respondent and upon hearing both sides, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 5.11.2021 for the offence punishable under Section 341, 294(b), 392, 506(ii) IPC r/w. 397 IPC in Cr.No.903/2021 on the file of the respondent police, seeks bail.

2. Heard both sides.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. All the other accused were enlarged on bail by this Court. The petitioner is in custody from 5.11.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant and robbed Rs.2,000/- at knife point from him. He further submits that this petitioner a history sheeter and he is having 7 previous cases.

If he is released on bail, he will again indulge in similar offence and thus seriously objects granting bail.

5. Considering the nature of offence, bad antecedents and objection made by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today, in the open court.

Sd/- T. Chandrasekaran,
I Additional Sessions Judge
I/c. of Principal Sessions Court

nmk